

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No1
CP(IB)/136(AHM)2022

Order under Section 95 IBC

IN THE MATTER OF:

Indian Bank (Erstwhile Allahabad Bank)
V/s
Sumit Suresh Bhatnagar

.....Applicant

.....Respondent

Order delivered on ..16/06/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Sunil Bhavsar, Adv.
For the Respondent : Mr. Kunal Vaishnav, Adv.

ORDER

Learned Counsel Mr. Vaishnav for the personal guarantor states that post 2013, no guarantee documents are signed by this personal guarantor and the advance copy of the petition is also not received by him, hence, requests not to issue notice. Let the copy be served to the learned counsel for the personal guarantor.

List on 07.07.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**